

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

Original Application No. 040/00117/2021

Date of order: 08.06.2021

**HON'BLE MRS.MANJULA DAS, JUDICIAL MEMBER  
HON'BLE MR.N.NEIHSIAL, ADMINISTRATIVE MEMBER**

Sri Anil Kumar Koriya  
 Son of Late Vijay Kumar Koriya  
 Lecturer, Institute of Hotel Management  
 Catering Technology and Applied Nutrition  
 VIP Road, Upper Hengrabari, Borbari Dist. –  
 Kamrup(M), Assam, Pin- 781036



**....Applicant**

By Advocates: Sri G.J. Sharma

-VS-

1. The Union of India  
 Represented by the Secretary  
 Tourism Department, Transport Bhawan  
 1, Parliament Street, New Delhi- 110001.
2. The Chairman  
 Institute of Hotel Management  
 Catering Technology and Applied Nutrition, VIP Road, Upper Hengrabari  
 Borbari, Dist- Kamrup(M), Assam, Pin- 781036.
3. The Principal  
 Institute of Hotel Management  
 Catering Technology and Applied Nutrition, VIP Road, Upper Hengrabari  
 Borbari, Dist- Kamrup(M), Assam, Pin- 781036.
4. Dr. Amitabh Dey  
 Principal, Institute of Hotel Management

Catering Technology and Applied Nutrition, VIP Road, Upper Hengrabari Borbari, Dist- Kamrup(M), Assam, Pin-781036.

**....Respondents**

**ORDER(ORAL)**

**MANJULA DAS, JUDICIAL MEMBER:**



This matter has been taken up through video conferencing.

2. The instant O.A. has been preferred by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"8.1 The Hon'ble Tribunal be pleased to direct the respondent to hold review DPC for antedating the promotion of the applicant to the SC vacant post of Lecturer cum Instructor w.e.f. 26.01.2015 on which date both eligibility and vacancy coexisted.

8.2 The Hon'ble Tribunal be pleased to direct the respondents to antedate the promotion of the applicant to the post of Lecturer cum Instructor against the SC vacancy w.e.f. 26.01.2015 with all consequential benefits including arrear monetary benefits.

8.3 Any other relief or reliefs as the Hon'ble Tribunal may deem fit and proper, including the cost of the case."

3. At the outset of moving the application, Sri G.J. Sharma, learned counsel for the applicant prayed that he will be satisfied if any direction be issued to the respondents to

treat this original application as comprehensive representation and shall dispose of the same within a time frame.

4. By accepting the prayer made by the learned counsel for the applicant and without going into the merit of the case as well as without issuing notice upon the respondents, we direct the applicant to submit this O.A. before the respondent authorities within 10 (ten days) and on receipt of the said O.A., the respondents shall treat the same as a comprehensive representation and dispose of it within a period of 10 weeks thereafter. Ordered accordingly.

5. It is made clear that, whatever decision to be arrived by the respondent authorities, shall be reasoned and speaking and shall be communicated to the applicant forthwith.

6. With the above direction, O.A. stands disposed of accordingly at the admission stage. No order as to costs.



**(N. NEHSIAL)  
MEMBER (A)**

**(MANJULA DAS)  
MEMBER (J)**